

(e) According to latest DGCI&S figures of exports of Indian garments to Japan for the last three years are as under:

(Rs. in lakhs)		
1976-77	1977-78	1978-79
383	599	1661

(f) The Apparels Export Promotion Council which coordinates efforts to step up exports of garments from India to other countries organises participation in international fairs and exhibitions and also conducts market studies etc. Further, cash compensatory support, replenishment licences, and duty drawback are available to the exporters of garments at prescribed rates.

Cotton purchased by Cotton Corporation of India

3700. DR. VASANT KUMAR PAN-DIT: Will the Minister of COMMERCE be pleased to lay a statement showing:

(a) the total amount of Cotton purchased by Cotton Corporation of India during the last season;

(b) whether it is a fact that there is excess of cotton than the demand from the Textile Industry in India;

(c) whether Government propose to export cotton; and

(d) if so, of what variety, to which countries and to what extent?

THE MINISTER OF COMMERCE AND STEEL & MINES (SHRI PRANAB MUKHERJEE): (a) The Cotton Corporation of India have purchased 11.11 lakh bales of domestic cotton during the last season 1979-80 (Sept.—Aug.)

(b) According to the present indications, the production of cotton is expected to match the estimated level of domestic demand.

(c) and (d). During the current season (which commenced in Sept. 1980) Government have so far allowed 3.50 lakh bales of raw cotton for export. The question of further exports will be considered depending upon the surplus available, after meeting the domestic requirements. Except Suvin of extra long staple variety all other varieties are permitted to be exported. There are also no restrictions about the countries to which raw cotton can be exported, apart from what has been stipulated in the Export Policy.

शीरे और अलकोहल का निर्यात

3701. श्री राम प्यारे एनिका: क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि सरकार शीरे और अलकोहल का निर्यात न करने के एक प्रस्ताव पर विचार कर रही है;

(ख) यदि हां, तो किस तारीख से और तत्संबंधी कारण क्या हैं; और

(ग) इन्हें किन कार्यों में प्रयोग किया जायेगा?

वाणिज्य मंत्रालय में राज्य मंत्री (श्री सुरजीव गालम लां) (क) से (ग): जी हां। मांग तथा पूर्ति स्थिति के हाल ही के पुनरीक्षण से पता चला है कि अलकोहल/सीरा वर्ष 1980-81 (नवम्बर, 1980 से अक्टूबर, 1981 तक) के दौरान निर्यात के लिए कोई अधिशेष उपलब्ध नहीं होगा। आशा है कि समस्त उत्पादन का उपयोग स्वदेशी आवश्यकताओं के लिए किया जाएगा।

Income-Tax Arrears against Companies in Private Sector

3702. SHRI RAM PYARE PANIK: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there are huge income-tax arrears against the companies in the private sector;

(b) if so, the amount thereof and the names of the companies against which there are arrears exceeding Rs. Five lakhs each;

(c) the step proposed to be taken by Government to recover these arrears; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) and (b). Details of income-tax outstanding against all assessees and against companies alone as on 30-6-80 are given below:

	All assessees	Company assessees only
	Rs. in crores	
(a) Tax in arrears	707.87	151.58
(b) Demand not fallen due for collection	274.85	133.13

(figures provisional)

Information is not collected separately as to amounts due from companies in the private sector and other companies. Complete list of companies against each of which arrears exceeding Rs. 5 lakhs is outstanding is not readily available. A list of companies against each of which demands exceeding Rs. 10 lakhs were outstanding as on 30-6-80 will be laid on the Table of the House as soon as possible.

(c) and (d). The Income-tax Act, 1961 provides for several steps for enforcing collection and recovery of taxes in arrears such as levy of penalty, attachment of moneys due to the defaulter, distraint and sale of movable property, attachment and sale of immovable property etc. Depending upon the facts and circumstances of each case, suitable steps are taken from time to time by the Income-tax authorities concerned for recovery of tax arrears. Some of the important administrative steps taken recently are given in the statement.

Statement

Some of the important administrative steps taken recently to reduce the tax arrears and to recover those long over due are given below:—

(i) High priority has been given the recovery of tax arrears in the 'Action Plan' of the Income-tax Department for the current financial year i.e. 1980-81;

(ii) The problem was examined in detail at the Commissioners' Conference held in May 1980. The following targets were laid down:—

(a) reduction of 55 per cent arrear demand and 85 per cent of the current demand; and

(b) reduction of 85 per cent of the outstanding entries of the demand raised in 1979-80.

(iii) Monthly progress of recovery of tax arrears is monitored by the Board. The figures are obtained telegraphically from the Commissioners and appropriate remedial action is taken by the Board;

(iv) A Director of Recovery of the rank of the Commissioner of Income-tax closely watches the progress of tax arrears particularly in cases of Rs. 10 lakh and above. His progress is supervised by the Board.

(v) In order to speed up the recovery of tax arrears from companies in liquidation the Department of Company Affairs issued, at the request of the Board, instructions in 1979 to all Official Liquidators to establish close liaison with the Income-tax authorities and to furnish the required information to Income-tax Officers. Suitable instructions have also been issued in this regard to the Income-tax Officers.

(vi) A list of appeals pending with the Income-tax Appellate Tribunal involving large arrears was sent in 1979-80 to the President of

the Tribunal through the Ministry of Law for disposal on priority basis. Commissioners of Income-tax were requested to keep in touch with Vice-President/Members of the Local benches of the Tribunal. They were also requested to meet the Hon'ble Chief Justice of the High Courts of their respective areas requesting them for early fixation of the pending high demand reference. A similar action has been decided for the current financial year and instructions have already been issued on 5th July, 1980.

(vii) A : "Tax Arrears and Refund Clearance Fortnight" will be observed in the second fortnight of January, 1981 when special emphasis will be given for reducing the tax arrears.

(viii) In difficult cases for recovery where the amount of Rs. 25,000 or more, separate Income-tax Officers for recovery were appointed in 1979-80 to pay concerted attention to the collection of outstanding amount. The arrangements are being reviewed in the current year and, where feasible, strengthened.

(ix) 36 additional posts of Appellate Assistant Commissioners have been recently sanctioned to accelerate disposal of pending appeals.

(x) Lists of high demand appeals i.e. those involving tax arrears of Rs. 1 lakh and above in each appeal are being sent to the Commissioners of Income-tax (Appeals) periodically by the Board which are required to dispose them on priority basis. Recently they have been requested to dispose of all such appeals filed upto 31-12-1980 by the end of the current financial year.

(xi) The Income-tax return forms for the assessment year 1979-80 contain a separate proforma in ITNS 224 requiring the assessee, to indicate the particulars of pending rectifications, claims of pre-paid taxes etc. Instructions have been issued to the Income-tax Officers

to personally ensure that all the pending rectifications specially those pointed out by the assessee in the proforma in ITNS 224 are duly carried out so that the net tax payments can be recovered expeditiously and infructuous arrears are removed. The Board is watching the progress in this regard.

(xii) Instructions have been issued requiring the Commissioners to convene periodical meeting with their Inspecting Assistant Commissioners who should do likewise with their range Income-tax Officers to appraise the performance of recovery work. The Board, as stated before, have also been appraising the performance of each Commissioner of Income-tax through monthly telegraphic reports.

M/s. Auto Pins India (Regd.) Faridabad

**3703. SHRI R. L. VARMA:
SHRI PIUS TIRKEY:**

Will the Minister of FINANCE be pleased to state:

(a) whether while assessing the Income Tax of M/s. Auto Pins India (Regd.) Faridabad, huge discrepancies have been found and out of book sales worth crores of rupees have been detected during the last 5 years or so and if so, details thereof;

(b) if answer to part (a) in the affirmative, whether Government contemplate to open the case of Income Tax pertaining to this firm and its associates under Section 141 for a period of 16 years; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a). On the basis of various discrepancies found out, it has been held that the assessee firm has made large sale outside the books of accounts. These details are given as under.